

situated in a tribal area. This area is like the second capital of the Jharkhand belt. I would like to request the Government to let not such a situation arise which frequently brings the H.E.C. on the verge of closure so that the people of that area may not have to face starvation. The World Bank also has given advice to the Govt. India. The Ministry of Steel should take steps immediately in this regard so that the H. E. C. may not be closed. I wish to bring this matter to the knowledge of the Government

[English]

MR. SPEAKER : Shri Madan Lal Khurana may speak on terrorist activities in Assam and Jammu and Kashmir

[Translation]

SHRI MADAN LAL KHURANA (South Delhi) : Mr. Speaker, Sir, (Interruptions). Sir, an assurance was given in the House that some information about Shri Doraswamy, the Executive Director of the Oil India Corporation, would be given very soon to the House. The people of the country are worried about his well being. Is Government holding any talk about his release? Similarly, I would like to know about 'ULFA', whether we have given general amnesty to them or not? But they have held some people as captive there also. The people of the country are worried about the conditions laid down by them. Mr. Speaker, Sir, my submission is that the people are worried on account of such a state of affairs. Shri Rabi Ray had just now raised a similar issue. The terrorists of Kashmir and Assam have held certain people as hostages. The Prime Minister had given an assurance the other day that the House would be taken into confidence. My submission is that the House should be taken into confidence about such things and the present position should be made clear in the House. The wife of Doraiswamy is appealing to the terrorists and begging before them for her husband's release. We want to know as to what Government is doing in this direction. Mr. Speaker, Sir, I request you

to please direct the Prime Minister or the Home Minister to issue a statement in the House about the situation in Assam and Kashmir.

[English]

MR. SPEAKER : You are discussing the President's Address, you can discuss Mandal Commission also.

[Translation]

SHRI RAM VILAS PASWAN : This is the current problem. The Supreme Court has issued orders, it is very essential. The entire House is worried about the same (Interruptions)

Mr. Speaker, Sir, I crave the indulgence of the leader of the House. Shri Arjun Singh The Supreme Court has adopted a stern attitude towards the Mandal Commission and the Chief Justice of the Supreme Court has said that he has received contradictory reports about the attitude of the Government regarding this issue. We would like to know the attitude of the new Government regarding the Mandal Commission?

MR. SPEAKER : You need not read it.

SHRI RAM VILAS PASWAN : He has said that it is made clear in the President's Address to the joint session of the Parliament that the Government is going to provide reservation to socially and educationally backward people on economic basis and therefore (Interruption)..

AN HON. MEMBER : Mr. Speaker, Sir, he is reading from the newspaper.

MR. SPEAKER : Don't read from the newspaper, please.

SHRI RAM VILAS PASWAN : Additional Solicitor General has said that due to the proposal of adding the economic basis to the Mandal Commission, we have to consider it afresh. On the one hand the Government says that it has resolved to

implement the recommendations of the Mandal Commission, and on the other hand, though the case is *subjudice*, the Government has extended the services of the Attorney General who is anti-Mandal. Secondly, by adding the economic basis the Government wants to keep it in a state of suspense. Today is the last date and the Supreme Court has said that the Government should make its stand clear by today i.e. 17-7-91 positively. Shri Arjun Singh is also present here. People from Congress Party, B.J.P. and Janata Dal are present here and all these people have mentioned in their manifesto that they would be implementing the recommendations of the Mandal Commission. I want to know whether Government is going to adopt a different attitude about the Mandal Commission or it will stick to its old attitude? Why the Government does not say it clearly? It is a very serious matter, so we would like to know it from Shri Arjun Singh as to what is the present policy of the Government in this regard... (Interruptions)..

[English]

SHRI SOMNATH CHATTERJEE (BOLPUR) - No, Sir, this is important because the court wants a decision from the Government today. Who will decide for the Government?

SHRI ARJUN SINGH Sir, whatever had to be said on this on behalf of the Government has been said in the President's Address as a policy matter. So far as what is happening in the Court and the Court desiring certain reply is concerned, hon. Member will agree with me that that reply will have to go through appropriate channel in the appropriate way. I cannot be replying to the court's queries in the House ((Interruptions)).

MR SPEAKER . Papers to be laid on the Table of the House

(Interruptions)

SHRI SOMNATH CHATTERJEE : Sir, the court has asked for Government's decision. Government has to announce here in the House. (Interruptions)

SHRI RAM VILAS PASWAN . What is the Government's stand? I want to know what is the Government's stand. (Interruptions) .

[Translation]

SHRI RAJNATH SONKAR SHASTRI (SAIDPUR) : The attitude of the Govt. is not clear in this regard. (Interruption)

[English]

SHRI SRIKANTA JENA (CUTTACK) Whatever you said in the President's Address, that has confused the whole thing. (Interruptions). In the President's Address itself the Government is not clear about what exactly they are going to do. The Government must come forward with a clear cut verdict.

Are you inserting economic criteria in the Mandal Commission recommendations or not? You must tell it very clearly. (Interruptions) We are interested to know from the Government clearly on this. (Interruptions) .

MR SPEAKER You cannot carry on like this. (Interruptions)

MR SPEAKER Please take your seats. Now, so far we are going one after the other. Please let us not confuse the issue. Now, one point has been raised. On behalf of the Government the reply has been given. Both the things are before you.

[Translation]

SHRI MOHAN SINGH (DEORIA) : Mr. Speaker Sir, it should be made clear, as it relates to the policy of the Central Government. (Interruptions).

[English]

SHRI SRIKANTA JENA : Whatever is spoken by Members, that is all said and done. But on what the Supreme Court

has sought clarification from the Government, the Government should come forward with a clear cut stand. My question is whether they are inserting the economic criteria or not. (*Interruption*)

[*Translation*]

SHRI MADAN LAL KHURANA
Mr Speaker, Sir, had the present case been *subjudice* in the Supreme Court in a regular manner we could not interfere in it, but now the Supreme Court has directed the Government to make its attitude, its policy clear in this regard, the Government should make it clear. So, the Government should make clear its policy on Mandal Commission.

[*English*]

SHRI NANI BHATTACHARYA
(BERHAMPORE) Sir I am on a point of order. (*Interruptions*)

MR SPEAKER Would you like to speak all of you at once and the same time?

SHRI NANI BHATTACHARYA I have a point of order.

MR SPEAKER So, if you have a point of view, you can express but not at one and the same time. Yes Mr Khurana.

SHRI NANI BHATTACHARYA I am on a point of order.

MR SPEAKER There is no point of order.

SHRI NANI BHATTACHARYA. Yesterday he had given a wrong statement and that is that. (*Interruptions*)

MR SPEAKER This discussion itself is out of order.

[*Translation*]

SHRI MADAN LAL KHURANA
Mr Speaker, Sir, the leader of the House just now told if any regular case is pending in the Supreme Court he was right in

saying so as to how can the Attorney General or somebody else reply the question. But the Supreme Court has criticised the policy of the Government yesterday and commented that the policy of the Government is confusing and contradictory. The new Government should make its stand clear on the subject. This is the order of the Supreme Court. Therefore, this House wants to know through you, the policy of the Government in regard to Mandal Commission, whether you want to include the economic aspect or not. The House wants to know about the policy of the Government to be presented before the Supreme Court.

MR SPEAKER Do you want to know as to what the Supreme Court is to be informed?

SHRI MADAN LAL KHURANA
No we want to know about the policy. It is a policy matter.

MR SPEAKER The information which is to be given to the Supreme Court, is not to be given to you.

SHRI ARJUN SINGH That is what I said.

[*Urdu*]

SHRI NANI BHATTACHARYA I am on a point of order. (*Interruptions*).

SHRI SOMNATH CHATTERJEE
The question is not of the forum. It is a question of the policy of the Government.

SHRI NIRMAL KANTI CHATTERJEE (DUM DUM) Sir, we demand a policy statement. Is it not correct that making a policy statement to the Supreme Court should be preceded by that statement being made in this House? So, he should refrain from doing that. (*Interruptions*)

MR SPEAKER Please take your seats. I am standing now, I will explain to you.

Now, first of all, about your point of order everything that is going on here is not according to the rules. You cannot raise a point of order at this point of time. Let us be very clear about that.

As far as the second point is concerned, you want to know what is the Government's policy. Now, the hon. Minister is on his legs, he wants to spell it out.

SHRI NANI BHATTACHARYA
He has given a wrong statement. There is no reference of Mandal Commission in the President's Address. Even the words 'Mandal Commission' have not been there in the President's Address.

SHRI ARJUN SINGH Sir, if I may be permitted to say, the procedure should be very clearly understood. The House at this moment, is, in fact, debating the President's Address given to the joint Session.

In that Address, there is a categorical mention about this subject. In the course of the debate in this House many hon. Members will be raising issues connected with that. In the reply to the debate, the hon. Prime Minister will be clarifying and saying about this subject. That is what the House is seized of. Now so far as the direction of the Supreme Court is concerned, I have already said that if the Supreme Court has given any direction on any account then it is our duty to reply to whatever the Supreme Court wants in that forum and in an appropriate manner. That is all I can say. *(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE What is the policy of the Government?

SHRI ARJUN SINGH The policy is here in the President's Address. It will be clarified in the reply to the debate on President's Address.

SHRI NIRMAL KANTI CHATTERJEE : In response to the directive of the Supreme Court, the Government is forced to make a policy statement. Does it not devolve on the Government to make that

policy statement first in the House because we are in session? That is the question he has to answer. He is avoiding an answer to this question. *(Interruptions)*

MR SPEAKER You have made your point. Let us go to the next item now, namely Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

12.36 hrs.

[*English*]

Annual Report of and Review on the working of the Institute of Applied Manpower Research New Delhi for 1989-90

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ) Sir, I beg to lay on the Table

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research New Delhi for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research New Delhi for the year 1989-90.

[*Placed in Library Ser. No. LT 3791*]
Notifications under the Bureau of Indian Standards Act 1986 and Annual Report of and Review on the working of the Super Bazar the Co-operative Stores Ltd New Delhi for 1989-90, etc.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMAL UDDIN AHMED) Sir, I beg to lay on the Table —

(1) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act, 1986 —

(i) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment